

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 5-11-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 4 November, 1986 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of article 311*) by Ch. Rahim Khan.
- (2) The Constitution (Amendment) Bill, 1986 (*Omission of article 310 etc.*) by Shri Ajoy Biswas.
- (3) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1986 (*Amendment of article 311*) by Ch. Rahim Khan.

The Bill seeks to amend article 311 of the Constitution with a view to exempt persons holding Class III and Class IV posts in the service of Union or of a State from dismissal, removal or reduction in rank without holding an inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1986 (*Omission of article 310, etc.*) by Shri Ajoy Biswas.

The Bill seeks to omit article 310 of the Constitution with a view to omit provisions empowering the Government to dispense with the services of its employees without assigning any reason and also seeks to amend article 311 of the Constitution with a view to omit provisions

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relating to dismissal, removal or reduction in rank of persons employed in civil capacities under the Union or a State without holding an inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1986 (*Substitution of new article for article 347, etc.*) by Shri Syed Shahabuddin.

The Bill seeks to substitute new articles for articles 347 and 350A of the Constitution with a view to provide that on a demand being made in that behalf by any linguistic minority within a State, the President shall direct that such language shall also be recognised throughout that State and also provide that adequate facilities for using the mother-tongue as a medium of instruction at the primary stage of education and for teaching the mother-tongue as a compulsory first language at secondary stage of education to children belonging to linguistic minorities shall be made available by the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to eight Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Child Labour (Benefit and Rehabilitation Fund) Bill, 1986 by Shri Anil Basu; (ii) the Constitution (Amendment) Bill, 1986 (*Amendment of article 16*) by Shri Thampan Thomas and (iii) the Forest (Conservation) Amendment Bill, 1986 (*Amendment of section 2*) by Shri Shantaram Naik, be placed in category 'A' and the remaining five Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Ch. Rahim Khan and Sarvashri Ajoy Biswas and Syed Shahabuddin be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

November 4, 1986
Kartika 13, 1908 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Child Labour (Benefit and Rehabilitation Fund) Bill, 1986 by Shri Anil Basu.	66 of 1986	A	2 hours
2	The Dowry Prohibition (Amendment) Bill, 1986 (<i>Amendment of section 2</i>) by Shri Thampan Thomas.	87 of 1986	B	2 hours
3	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 16</i>) by Shri Thampan Thomas.	85 of 1986	A	2 hours
4	The Indian Christian Succession Bill, 1986 by Shri Thampan Thomas.	92 of 1986	B	2 hours
5	The Constitution (Amendment) Bill, 1986 (<i>Amendment of article 3</i>) by Shri Shantaram Naik.	84 of 1986	B	2 hours
6	The Forest (Conservation) Amendment Bill, 1986 (<i>Amendment of section 2</i>) by Shri Shantaram Naik.	91 of 1986	A	2 hours
7	The Public Grievances Bill, 1986 by Shri Shantaram Naik.	90 of 1986	B	2 hours
8	The Code of Criminal Procedure (Amendment) Bill, 1986 (<i>Amendment of section 113, etc.</i>) by Shri Somnath Rath.	96 of 1986	B	2 hours